

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:209

ANSWERED ON:23.02.2010

AMENDMENT IN CR. P.C. .

Joshi Shri Pralhad Venkatesh;Singh Shri Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to amend the Criminal Procedure Code (Cr.P.C.) to enable speedy hearing of cases of sexual harassment of women;
- (b) if so, the details thereof;
- (c) whether any time frame has been fixed for trial of such cases;
- (d) if so, the details thereof; and
- (e) the number of persons convicted and jailed for such offences during the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Certain provisions have been incorporated in the Criminal Procedure Code, 1973 through the Code of Criminal Procedure (Amendment) Act, 2008 for Protection of women and also for time bound completion of investigation of the cases relating to sexual offences. Section 173 of Cr. P.C. has been amended so that the investigation of the offence of rape of a child may be completed within three month from the date on which the information was recorded by the officer in charge of the police station. A proviso has been inserted to sub-section (1) of section 309 of Cr. P. C. in order to prevent the trial in rape cases including child rape cases, from being un duly delayed by providing that the inquiry of trial in such cases shall, as far as possible, be completed within a period of two months from the date of the commencement of the examination of witnesses.

(e): A statement prepared on the basis of the information received from the National Crime Records Bureau showing the number of cases registered (CR), cases chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) & persons convicted (PCV) during the year 2006 to 2008 for the offences of sexual harassment under section 509 (word, gesture or act intended to insult the modesty of a woman) and 354 (assault or criminal force to woman with intent to outrage her modesty) of IPC is annexed.